



2026:DHC:6761



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 17.08.2026*

# **CNR No. DLHC010379172026**

+ **BAIL APPLN. 3341/2026 & CRL.M.A. 25025/2026**

MANOHAR KUMAR .....Petitioner

Through: Mr. Abhijeet Mathur, Advocate.

versus

STATE GOVT. OF NCT OF DELHI .....Respondent

Through: Mr. Amit Ahlawat, APP for State  
(*through videoconferencing*) with SI  
Praveen Rathee, PS Special Cell.

**CORAM: JUSTICE GIRISH KATHPALIA**

**J U D G M E N T (ORAL)**

1. The accused/applicant seeks regular bail in case FIR No. 443/2024 of Police Station Special Cell, Delhi for offence under Section 318/61(2)(A) BNS.

2. I have heard learned counsel for accused/applicant as well as learned APP for State assisted by the IO/SI Praveen.

3. Broadly speaking, the allegation against the accused/applicant is as follows. The complainant *de facto* was cheated of substantial amount of money by way of two incidents of investment fraud and the allegedly



cheated amount was transferred to 16 bank accounts. One such bank account in which Rs. 1,00,000/- was received is held by Vardhman Electricals. The said bank account was opened by the co-accused Harsh Jain and the mobile phone number registered under that bank account was allegedly held by the present accused/applicant.

4. Learned counsel for accused/applicant submits that there is no evidence against him and he is in jail since 09.07.2026. It is also submitted that investigation as regards the accused/applicant is complete and he is in judicial custody now, so no purpose would be served by keeping him in jail.

5. Learned APP for State opposes the bail application on the ground of gravity of offence alleged against the accused/applicant.

6. In response to a specific query as regards the evidence collected against the accused/applicant, it is submitted by the IO that SIM of the mobile phone number registered with the bank account of Vardhman Electricals was in the name of one Deepak and according to the IO, the present accused/applicant had used that SIM card in his mobile phone, but mobile phone of the accused/applicant could not be recovered.

7. Going by the aforesaid, *prima facie*, there is no material to connect the accused/applicant with the alleged offence. Of course, on this aspect, the trial court shall take an independent view without being in any manner impressed by these observations.

8. Considering the above circumstances, I do not find any reason to



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deprive further liberty to the accused/applicant. Therefore, the bail application is allowed and accused/applicant is directed to be released on bail subject to his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the Trial Court.

9. A copy of this order be immediately transmitted to the concerned Jail Superintendent for informing the accused/applicant.

10. Accompanying application also stands disposed of.

**GIRISH KATHPALIA  
(JUDGE)**

**AUGUST 17, 2026/dr**